
(2024) 01 UK CK 0111

In the Uttarakhand High Court

Case No : Criminal Miscellaneous Application No. 103 Of 2024

Parvendra Singh Alias Badan Singh

APPELLANT

Vs

State Of Uttarakhand And Another

RESPONDENT

Date of Decision : 19-01-2024

Acts Referred:

Indian Penal Code, 1860 — Section 419, 420
Code Of Criminal Procedure, 1973 — Section 482

Citation : (2024) 01 UK CK 0111

Hon'ble Judges : Alok Kumar Verma, J

Bench : Single Bench

Advocate : Tapan Singh, Pratiroop Pandey

Final Decision : Disposed Of

Judgement

Alok Kumar Verma, J

1. Upon conclusion of the investigation, a charge-sheet was filed against the present applicant – accused under Section 419 and Section 420 of the Indian Penal Code, 1860.

2. Mr. Tapan Singh, Advocate, submitted that the present Application has been filed under Section 482 of the Code of Criminal Procedure, 1973 to direct the Trial Court to consider the bail application of the applicant in the light of the guidelines, issued by the Hon'ble Supreme Court in the case of "Satender Kumar Antil Vs. CBI and Another", (2022) SCC Online 825.

3. The said submissions have not been opposed by the State.

4. In view of the above, the present Application, filed under Section 482 of the Code of Criminal Procedure, 1973, is disposed of with a direction to the Trial Court concerned that in case, the applicant moves an application for bail in Criminal Case No.1230 of 2023 (FIR No.285 of 2021 registered at police station Laksar, District Haridwar), the Trial Court concerned shall consider the same

following the directions of the Hon'ble Supreme Court in Satender Kumar Antil Vs. CBI and Another.